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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1115/2004

New Delhi. this the 6th day of May, 2004

HON BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON BLE SHRI S.A. SINGH, MEMBER (A)

Sh. Sompal Singh
S/o Shri Iram Chand
Income Tax Office
Range - 31
Central Revenue Building
New Delhi. Applicant

(By Advocate: Shri Yatendra Sharma)

Versus

1. Union of India through
the Secretary
Ministry of Finance
North Block
New Delhi - 110 001.
2. Chief Income Tax Commissioner
C.R. Building, I.P. Estate
New Delhi. Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

The applicant joined the office of respondent no.2 as a Peon in 1983. He was promoted as a Lower Division Clerk on ad-hoc basis in 1994. For further promotion, it is stated that the concerned person has to pass a departmental test. According to the applicant, the number of attempts are not limited. He had qualified all the papers except one for which he took the test but the result has been withheld.

2. It is asserted that in face of the aforesaid, the result should be declared and there is little scope for not declaring the same and considering the applicant in this regard.

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3. The applicant has submitted a representation dated 22.1.2004, copy of which is Annexure A-1.

4. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause while disposing of the present petition.

5. It is directed that respondent no.2 would consider the said representation and pass an appropriate speaking order preferably within two months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

Issue **DASTI** also.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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